Written Answers to

## Status of CIL's FSA with power companies

SHRI RAJKUMAR DHOOT: Will the Minister of COAL be pleased to state the present status of Fuel Supply Agreements (FSA) signed with the Coal India Ltd. by power companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Most of the power utilities commissioned up to 31.3.2009 have concluded FSA with subsidiaries of CIL as per the applicable model FSA. Barring Patratu TPP which is yet to conclude FSA with CCL and Barauni TPP which is yet to conclude FSA with BCCL, and Faridabad TPP which has since closed down, all other TPPs have concluded FSA with supplying companies to the tune of 303.70 Million Tonnes. As far as plants commissioned/to be commissioned after 31.03.2009 are concerned, as on 20.02.2013, a total number of 55 power plants with a capacity of 21,741 MW have concluded Fuel Supply Agreements (FSAs) with Coal India Limited (CIL).

## Acquiring coal blocks by private firms

- 628. SHRI SANJAY RAUT: Will the Minister of COAL be pleased to state:
- the number of private firms which mis-represented their net worth to secure (a) coal blocks; and
- the action taken by CBI against them and officials of the Ministries of Coal, Power and Steel who have collided with private firms to allocate coal blocks?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks - relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. As informed by CBI, in respect of 9 companies, 9 FIRs have been lodged on various issues including mis-representation of net worth. Further, Ministry has issued show cause notice on 15.11.2012 to 8 companies against whom FIR has been lodged (in case of one company show cause notice was not issued as the block had already been de-allocated). The reply to show cause notice from 7 companies have been received. A copy each of the replies received has been sent to CBI.